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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/205 /2008

Date 08/07/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S KARISHMA ENTERPRISES,
10, KALIPARADE INDUSTRIAL AREA, CHHOLA
ROAD, BHOPAL, M.P.
M/S KARISHMA ENTERPRISES,

C.C.E BHOPAL

Appellant

Vs

Respondent

Excise dated 4-7-08

I am directed to transmit herewith a certified copy of Final order No.421/08-

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E BHOPAL

HOSHANGABAD ROAD, 48, ADMINISTRATIVE AREA, AREA HILLS, BHOPAL (M.P.) 462011

2. Adv. / Consult

MR.Z. U. ALVI

D-8, BDA COLONY, ADJACENT GARUDA TRAVELS. KOH-E-FIZA BHOPAL-01

3. S.D.R.

4. ~~J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

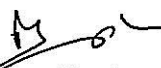
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

16. SH. L. P. ASTHANA, ADV,

R-163, G. K. PART-I, N. DELHI-48


Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 205 of 2008

[Arising out of Order-in-Original No. 40/Commr/CEX/2007 dated 29.10.2007 passed by Commissioner of Customs & Central Excise, Bhopal.]

For approval and signature:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. M. Veeraiyan, Member (Technical)

-
1. Whether Press Reporters may be allowed to see : *No*
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it should be released under Rule 27 : *No*
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether Their Lordships wish to see the fair : *Seen*
copy of the Order?
4. Whether Order is to be circulated to the : *Yes.*
Departmental authorities?
-

M/s. Karishma Enterprises

Appellant

Vs.

Commissioner of Central Excise
Bhopal

Respondent

Appearance: Shri L.P. Asthana, Advocate for the Appellants
Shri C.S. Rajput, DR for the Respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of decision : 2.7.2008

FINAL ORDER NO. 421/08 EX

Per Archana Wadhwa (for the Bench):

Vide Stay order No. 281/08 Ex. dated 14.3.08, the appellant was directed to deposit an amount of Rs.1.8 crores within a period of six weeks from the passing of said order. The modification application filed by the appellant was subsequently rejected vide order dated 13.6.08, but the period of deposit was extended.

2. On matter being called today for ascertaining compliance with the order passed, learned advocate appearing for the appellant is unable to place any compliance report on record. Accordingly, we dismiss the appeal for non-compliance with the provision of Section 35 F of the Central Excise Act read with the above orders.

(Dictated in the Open Court)

(Archana Wadhwa)
Member (Judicial)

(M. Veeraiyan)
Member(Technical)